

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409
(IB)-457(PB)/2022

IN THE MATTER OF:

Lt. Col Retd SPS Aurora & Ors.	...	Applicant
Versus		
Senior Builders Limited	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 25.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Neha Sharma, Adv.
For the Respondent : Ms. Diksha Goswami, Mr. Brijesh Kumar Singh,
Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

We have heard the reply-arguments made by Learned Counsel for the respondent and rejoinder-arguments on behalf of the applicant. Parties are directed to file written submissions not more than three pages within ten days. Let this matter be posted to 17.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)